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The motion was adopted.

THE DEPUTY CHAIRMAN : We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 to 4 were added to the Bill

Clause 1, the Enacting Formula, and the Title were added to the Bill.

SHRI PABAN SINGH GHATOWAR : Madam, I beg to move :

"That the Bill be passed."

The question was put and the motion was adopted,

I. STATUTORY RESOLUTION SEEKING DISAPPROVAL OF THE OILFIELDS (REGULATION AND DEVELOPMENT) AMENDMENT ORDINANCE, 1993

II. THE OILFIELDS (REGULATION AND DEVELOPMENT) AMEND-MENT BILL, 1993.

THE DEPUTY CHAIRMAN : You have got one hour and thirty minutes for it and after that we have something else.

जैन साहब, अप इसको भी मुव करेंगे ?

डा० **जिनेन्द्र कुमार जैन** (मध्य प्रदेश)**:** जो ग्रापका हकुम होगा ।

THE DEPUTY CHAIRMAN : Why do you want to oppose everything ? In any case, you can speak if you like.

DR. JINENDRA KUMAR JAIN : Within one and a half hours ?

THE DEPUTY CHAIRMAN : The total time is one and a half hours including your moving the Resolution, its disapproval and reply and that will definitely cut everybody's time including the Member who is speaking from your party.

DR. JINENDRA KUMAR JAIN : Madam, don't you trust my obedience ? Every time, you say, "I obey."

THE DEPUTY CHAIRMAN : You will obey, I know. So, please withdraw it. Don't move.

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DR. JINENDRA KUMAR JAIN : Madam, I beg to move :

"That this House disapproves of the Oilfields (Regulation and Development) Amendment Ordinance, 1993 (No. 19 of 1993) promulgated by the President on the 30th January, 1993."

Madam, before I rose to move this Resolution, I had a lot of hesitation for personal reasons. Captain Satish Sharma who is moving the Bill and who is the Minister is a good person. He belongs to this House. He has become a Minister for the first time and this is his first Bill that has come to this House. I wanted to congratulate him and I wanted to compliment him ... (Interruptions)

SHRI V. NARAYANASAMY (Pondicharry) : By moving the Resolution ?

DR. JINENDRA KUMAR JAIN : And that was the hesitation I had as to how I would still get up and move a motion of disapproval for such a good friend of mine. But in the national interest, Madam, I have got up and I want to place before you and for the consideration of my dear friend, Captain Satish Sharma, whom I respect very much, and for the consideration of this House some of the points that I have before this legislation is enacted.

Madam, there is a relationship between Parliament and Government and it has been well set. The relationship is that Parliament makes a law. The guidelines in accordance with the law are then issued by the Ministries and the officials function as per those guidelines. This is the settled understanding. Madam, what has happened in this legislation is the reversal of this relationship and that has pained me. And if we see the Statement of Objects and Reasons, the whole thing has started with the Government taking a decision on 21st December 1990 that they should revise the price of crude oil for a certain period. They set up a Committee and this Eswaran Committee made some recommendations and the Government considered these recommendations and accepted them. After accepting the recommendations, the Government realised that this cannot be done as per the provisions of the Act. So,

[RAJYA SABHA]

they took Parliament for granted, issued an Ordinance and sought to implement whatever they thought was the right decision. Madam. I am not going into the merits or demerits of the recommendations made by that Committee which were sought to be implemented by the Government by issuing this Ordinance. That is a separate issue altogether. But I must point out to the parliamentarians that our role is so much reversed. This House of Parliament is being so much taken for granted that a Committee of bureaucrats decide whatever they thought fit. could They thought that whatever they decided, that would be the law and if the existing law did not permit, they would issue an Ordinance and Parliament would have no option but to pass it. I am pained at this reversal of roles between this Parliament and the executive. This has pained me and motivated and inspired me to move this motion of disapproval.

Madam. I need one clarification. There is an increase in royalty that one of the regulations of this Bill has provided. It is their decision. But I would like to know from the hon. Minister as to who will share this incremental burden. Prices of petroleum products in our country are arleady among the highest in the world. would like to know whether you are Т going to pass this incremental burden on to the consumer or who will share this, who will bear the brunt of the decisions of yours, of your Government.

Madam, I want to raise another issue which is very vital to the State of Madhya Pradesh that I represent here. I know the hon. Minister also, before he went to contest the Lok Sabha seat from Amethi, represented the State of Macihya Pradesh in this House and he must be equally concerned with the poverty of States like Madhya Pradesh, Bihar and Orissa who do not have much in their hands but a lot of wealth underneath their lands and they get money only from the extractions out of their lands. What do they, get as roya-Ity ? This issue of payment of royalties to the States is a very vital issue. Although it may not be the direct responsibility of the Minister of Petroleum, since some other senior Minister of this Government are sitting here, I am sure they will understand what I am trying to say and

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the issue of royalty and the principle involved in it are very, very important issues, Here they are going to decide the royalty of the mineral oil but there are other royalities have to be minerals to which paid. In order to illustrate my point, I wiff just give one example, iron ore, which has 60 to 65 per cent ferrous content. The export price of this iron ore is \$30 per ton. That means, about Rs. 600/- per ton. What is the royalty that is given to the States ? Only Rs. 10/- per ton, that means, the State gets 1.66% only. I am very happy that here is a great Minister who thinks that this royalty could be to the tune of 20%. These States have to be given more.

Madam, as far as the issue of Centre-State relations is concerned, I would like to know why this Government does not take a policy decision in the matter of royalty to be paid to the States like Madhya Pradesh. Bihar, Orissa. West Bengal-the poverty belt of India-keeping in view the past injustices and past inequalitiess done to these States. Their entire economic development depends largely on the decision of this Government in regard to the rate of payment of royalty which these State Governments would get to the mineral wealth that is extracted from their lands. I want to make this plea to the Government at this time. 1 wish to request the hon. Minister of Petroleum to let the Prime Minister know, the other Ministers know, that there is a need to decide this royalty issue. And, Madam, let some principle decide what kind of royalties would be given to the States and let there not be any free or arbitrary decision. 1 am sure that if this Ministry accepts these suggestions, it will find that the States deserve to get a higher royalty. And, then, why only in mineral oil ? Why not on other minerals also ? This is my request,

There is one more point which, I think, is very much important and which is also a political issue that needs to be discussed on an intellectual plane. But I am not criticising the Minister for this. But I am trying to take a total and collective view of this. This Government of Shri P. V. Narasimha Rao is talking of a free market and a free economy. Now, this freedom is allowed only to the world

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forces or you are willing to give this freedom to the States also ? Would you consider this proposal that instead of the Central Government arbitrarily deciding the quesyou give the tion of rovalty fixation. freedom to the States ? And, as per the currents of the free market and depending upon the supply and demand, let the States decide their own royalty. The market forces are not generated by the Govemment of India alone. Now the Government of India has the sole authority to fix and pay royalties to the States. But, under the new system, royalties will come from the international gaints who are buying iron ore and so many other things which the States are having. Why does the Government want to act as a middleman or a broker or whatever it is to decide the royalties ? If you are thinking of freedom, give that freedom to the States and let them interact directly with the international market and take the price that they can extract from them. It will be good for India and it will decentralise the power which again is another slogan of this Government and it will give power to the State Governments so that they can make their own efforts to improve the quality of life of their people. It will also reduce the workload of the Government of India.

# THE VICE-CHAIRMAN (SYED SIBTEY RAZI) in the Chair]

Sir, though there is the point of Centre-State relations in what I am saving my concern is that there is another important principle involved and it is this : Has the Central Government used this power of royalty fixation as an instrument of political leverage and patronage ? Sir, we are passing through a new phase. There was a time when one party was ruling at the Centre and also in the States. Now, different political parties are ruling in the States and yet another party is ruling at Communists have still got the Centre. control of two States, the Janta Dal has got two States and the BJP also had control over four States. So, the people of India have decided that they will give chance to different political parties to show their administrative acumen and try their policies of administration and governaace in deferent wavs. Even at the Centre, there was a different party at the Centre

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and Congress(I) Governments in different States. So, the politics has to change qualitatively and such laws, such provisions, under which the Central Government can use royalty issue as an instrument of political leverage or patronage must go, and this is the reason for my disapproval.

Sir, since the time is short and I had promised the Deputy Chairman before you occupied the Chair that I would be brief, I would leave the other points to be made by the other honourable Members. But I am sure that the honourable Minister will give answers to the points that I have raised. Some of them are very practical and some of them are, of course, on the intellectual and theortical plane of nolities. But this country has to take decisions on these vital issues and if we can satisfactorily resolve these issues, we will certainly help in buidling a new and better India. Thank you, Sir.

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH SHARMA) : Sir, I beg to move :

"That the Bill further to amend the Oilfields (Regulation and Development) Act, 1948, as passed by the Lok Sabha, be taken into consideration."

Sir, royalty in respect of mineral oil is payable under the provisions of Section 6A of the Oilfields (Regulation and Development) Act, 1948 and the Petroleum and Natural Gas Rules, 1959, made thereunder. The Government had last revised the rate of roylty for crude oil for the period 1-4-1987 to 31-3-1990 to Rs. 314 per tonne. At the same time, it was decided to set up a Committee to examine the issue of fixation of the rate of royalty for the period beyond 31-3-1990. Accordingly, a Committee headed by Shri V. B. Eswarn, was set up on 9th April, 1991. This Committee submitted its report in October, 1991.

Sir, in the meantine, the Governments of Assam and Gujarat had been representing on the adenuacy of the rate of royalty.

Sir, royalty on crude oil according to the Act is to be calculated on the actual well-head price of crude cil paid to producing companies. However, the Govera-

ment did not raise the price of crude oil payable to the ONGC and the Oil India Limited until 16th September, 1992 when the price was toised from Rs. 968 per tonne to Rs. 1506 per tonne. Re. 1506 per tonne was the weighted average cost of production plus reasonable return for the three year period 1-4-1990 to 31-3-1993. However, since this price was not given with effect from 1-4-1990 royalty on this price could not be calculated from that date. Royalty calculated at this rate had worked out to Rs. 481 per tonne and the agreement reached with the representatives of the Governments of Assam and Gujarat was that the Government of India would fix royalty for this period at this level. To give effect to this decision, the Government would have to exceed 20 per cent of the actual price paid to the producing companies. It was calculated that Rs. 481 per tonne would amount to 24.52 per cent of the weighted average of the sale price for crude oil actually paid to producing companies. Hence, an amendment was necessitated in Section 6A of the Act to provide for this higher rate of payment of royalty for the period 1-4-1990 to 31-3-1993 as a one-time measure.

Sir, the State Governments of Assam and Gujarat, both of which were facing a severe resource problem, were pressing the Government of India to take an immediate decision regarding fixation of the rate of royality on crude oil and also to pay immediately the arrears of royalty due to them for the period 1-4-1990 to 31-3-1993. Since this payment could be made legally to the State Governments only by making the necessary changes in law and since the Parliament was not in session, it became necessary to promulgate an Ordinance, and the Oilfields (Regulation and Development) Amendment Ordinance, 1993 (19 of 1993) was promulgated on - 30-1-1993 empowering the Central Government to enhance the rate of royalty payable in respect of produced during the crude oil period 1-4-1990 to 31-3-1993 to 24.52 per cent of the sale price of crude oil at the oilfieds or the oil well-head, as the case may be. Accordingly, the rate of royalty for this period was fixed at Rs. 481 per MT of crude oil.

Sir, a Bill called the Oilfields (Regulation and Development) Amendment Bill,

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1993, to replace the Oilfields (Regulation and Development) Amendment Ordinance, 1993, was introduced in the Lok Sabha on 1st March, 1993, and has been passed by the Lok Sabha on 22nd March, 1993

[RAJYA SA BHA]

Sir, I would request the House to kindly take the Amendment Bill into consideration and pass the same.

## The questions were proposed.

देवशंकर दबे श्री: <u>अनन्तर</u>(य (गुजरात) : सर, अभी जो माननीय मंत्री जी ने यह बिल मुव किया मैं उसका विरोध कर रहा हु और डा० जैन ने जो बातें यहां बताई हैं ग्रीर जो मोशन मुव किया है, मैं उसका समर्थन कर रहा हं । महोदय, गजरात सरकार केन्द्रीय सरकार से रॉयल्टी कम मिलने वाली बात पर हमेशा कहती रही है और इस पर हमेशा विवाद रहा है । ग्रापने स्टेट-मेंट आफ ऑब्जैक्ट्स ऐंड रीजन्स में कहा है कि ईस्वरन कमेटी की रिपोर्ट पर म्रापने यह सब कछ तय किया है। तो मझे बडा दुःख हो रहा है। मैं आज लाइब्रेरी में -गया था ईश्वरन कमेटी की रिपोर्ट देखने के लिए । लेकिन अभी तक लाइब्रेरी में रिपोर्ट नहीं आई है। लाइब्रेरी वाले कहते हैं कि अभी तक यह रिपोर्ट नहीं मिली । दूःख की बात तो यह है कि गुजरात में बडी माता में वहां से जो नैचुरल गैस मिली है और ऑक्ल मिला है, और लम्बे समय से गजरात अपनी रॉयल्टी की रकम बढाने के लिए केन्द्र सरकार के पास अपने तथ्यों के साथ बात रख रही है, तो भी केन्द्रीय सरकार आज तक जितनी माता में उसकी रकम देना चाहिए वह नहीं देती है। क्यों नहीं दिया, उसकों कोई रीजन नहीं बताती है।

मान्यवर, मैंने 1992 में इस हाउस में एक सवाल किया था और उसमें मैंने पूछा था, इसके ए, बी, सी, डी, और ई पार्ट में, वह मैं आपको पढ़कर बताऊंगा

[24 MARCH 1993]

# मिनिस्टर साहव उसका ही जवाब दे देंगे तो मुझे संतोष हो जाएगा। सेरा सवाल या 1467, जो 1992 का सवाल है---

- "(a) What is the current rate of royalty on crude oil per tonne paid to Guiarat;
  - (b) Whether it is a fact that this rate to Gujarat is lower in compatison to the other States;
  - (c) Whether it is also a fact that the Centre has not taken any decision on this issue;
  - (d) The details of cutstanding amount of royalty paid to Gujarat during the last three years;
  - (e) Whether Eswaran Committee Report has been sent to Gujarat and whether it is a secrat report;
  - (f) Whether Government proposes to frame specific formula on crude oi! royalty; and
  - (g) What steps are being taken by the Government on royalty issue for Gujarat ?"

मान्यवर, उनका जबाव भी उन्होंने मुझे दिया है। लेकिन मैं यह कहना चाहता हं कि जो रकम गुजरात सरकार केन्द्रीय सरकार से मांग रही है, वह आपने क्यों नहीं दी ? गुजरात के चेंबर्स आफ कामर्स एण्ड इंडस्ट्रीज, गुजरात स्माल स्केल इंडस्ट्रीज ऐसोसिएशन, गुजरात इंडस्ट्रीज ऐसोशियेशन, सब लोगों ने मिल कर यह बात कई बार डेलिगेशन के रूप में, मेमोरंडम के रूप में केन्द्रीय सरकार के पास रखी। यहां मिनिस्टर को मिलकर झौर प्राइम मिनिस्टर को भी हमने मेमोरंडम दिया था। लेकिन जैसे जैन साहब ने कहा, अभी सतीश शर्माजी आ गए हैं, हमें पूरा भरोसा हो गया है कि जो गुजरात के साथ ग्रन्याय हो रहा है, उनकी जो जैन्युइन डिमांड है, उस को ग्राप कई सालों से दवा रहे हैं, मैं चाहता है कि सरकार

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जो कुछ ईस्वरन कमेटी ने तय किया है उसके बारे में बताए कि उसका काइटेरिया क्या है ? आफने कौन सा काइटेप्या दिया है ? ऐडहाक निर्णय लिया, आपने दे दिया तो आप के पास कौन सा बेस था। आपने क्या बेस बनाया कि इतनी माला में रायल्टी दी जाए । गुजरात का जो केस सेंट्रल गवर्नमेंट के पास रखा है उस पर सफाई से कहा है कि हमारा यह दावा है, इतनी रायल्टी हमें मिलनी चाहिए। लैकिन हमारी एक भी बात उन्होंने ग्रपनाई? ग्रापने कुछ बढ़ोत्तरी की है। में ऐसा नहीं कहुना चाहता कि आपने कुछ नहीं किया । लेकिन जो हमने मांगा है उससे बहुत कम दिया गया है। मेरा कहना यही है। एक बात ग्रौर में कहना चाहता हं कि हमारे यहां के सदस्य जायसवाल जी ने 1991 में एक सवाल अहां किया था उसमें जो स्टेटमेंट दी गई थी उसमें यह बताया गया था कितना सैस सेन्द्रल गवर्नमेंट के पास आ रहा है और कितना वह दे रहे हैं। उसमें जो ग्रांकडे बताये गये उस पर ग्रापका ध्यान खींचना चाहता हुं। उसमें कई गलत-सलत बातें कही गई हैं। भैं आप से कहना चाहता हं कि अगर ये आंकडे गलत हों तो सुधार दीजिए। उस दिन जो सैस की अमाउंट बताई गई उसमें मुजरात के लिए 1988-89 में 112.59 मौर 1989-90 में 127.55 बताई गई । यह रायल्टी की है। जो मैंने सवाल पूछा था उसमें 1992 में जो रकम बताई 1989-90 में वह 115,61 बताई । पहले जो रकम बताई वह कुछ और है और मुझे जो रकम बताई वह कुछ ग्रौर है। मैं जानना चाहगा कि म्रापके पास तो रिकार्ड है उसको वैरीफाई करके ग्राप क्यों गलत इम्फरमेशन हाउस को दे एक बात मैं यह भी कहना रहे हैं। चाहता हूं कि हमारी जो डिमांड है,

[RAJYA SABHA]

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शव्दों के साथ जैन साहब ने जो रेजोलूशन पेश किया है उसको सपोट करता हूं ग्रौर ग्रापके बिल का विरोध करता हूं ।

THE VICE-CHAIRMAN (SYED SIBTEY RAZI) : Shri S S. Abluwalia. He is not here. Shri Vishvjit Singh.

SHRI VISHVJIT P. SINGH (Maharashtra) : Mr. Vice Chairman, Sir, I am greatful to you for affording me the opportunity to support the Oilfields (Regulation and Development) Amendment Bill, 1993. I would not, normally, have gotten up to speak on this Bill and I expected that this House itself would not discuss this Bill because this is a very innocuous Bill. In fact, it is for the public good. I expected my good friend Mr. Jain-Dr. Jain, I am sorry- to support this Bill. Instead, he came out with a lot of fallacious arguments and I think I need to set the record quite straight.

The fact is, this royalty is paid to the States concerned and this is a major increase in royalty The Act of 1948 categorically lays down a ceiling of 20 per cent. It does not allow payment beyond 20 per cent and the royalty earlier was fixed accordingly. Once the Government had decuded that the royalty would be increased, the percentage of increase over the previous royalty paid is 53.18 per cent. Since the increase was 53.18 per cent, this increase amounted to a total eventually coming to 24.52 per cent which is over 20 per cent. That is the necessity for tring this Ordinance and hence the Bill. The necessity for bringing the Ordinance was that the money had to be paid to the States. The idea was to disburse the money to the States before the 31st of March, 1993, as soon as possible.

SHRI ANANTRAY DEVSHANKER DAVE : Would you yield for a minute?

This 20 per cent ceiling limit is on a weightage or on the rate, on the price ?

SHRI VISITVJIT P. SINGH : It is quite chear. The carlier Act says : Not to exceed twenty per cent of the sale price of the mineral oil at the oilfields or the

गुजरात की जो डिमांड है वह 782 रुपये की है। यह सरकार ने ग्रौर ग्रो० एन० जी०सी० के लोग जो वहां पर काम कर रहे हैं उनके साथ मिलकर और एक काइटेरिया फिक्स करके यह अमाउंट मांगी थी। लेकन जो कुछ दिया गया है वह बहत कम दिया गया है । गुजरात में कई बैंकवर्ड जिले हैं ग्रौर बार्डर पर भी जिले हैं। मैं यह कहना चाहता हं कि जितना सैस ग्रापके पास, गवर्नमेंट के पास ग्राता है उतना तो दे दीजिए, उससे ज्यादा मत दीजिए । उतनी रकम भी हम को नहीं मिल रही है। मैं अन्यते कहना चाहता हं कि जब ग्राप यह बिल लाये हैं जो ग्राप कृपा करके तीन साल की रकम तो कम से कम दे दें, एक ग्राध रकम ग्रापने दी भी है । 31 मार्च 1993 को उनका वर्ष खत्म हो रहा है इसलिए यह बिल पास होना जरूरी है। क्योंकि जब रकम ग्रायेगी तब ही कोई काम आगे बढ़ेगा । इसलिए मैं कोई ग्रापत्ति नहीं उठा रहा हुं। लेकिन जो गजरात का दावा है वह गुजरात को तो मिलना ही चाहिए और वह आपको देना चाहिए । जो म्रमेंडमेंट ग्राप रायल्टी के बारे में लाये हैं यह ठीक है बहत छोटा सा ग्रमेंडमेंट है। लेकिन हमारी डिमांड यह है कि एक कमेटी बैठा दें। कमेटी बैठा कर रिपोर्ट को सदन के सामने लाइये । ग्रापके पास जो कुछ है उन तथ्यों को ग्रगर ग्राप देखें तो मैं दावे के साथ कहता हूं कि गुजरात के साथ बिल्कूल ग्रन्याय हो रहा है । असम के साथ अन्याय हो रहा है। यह नहीं होना चाहिए। इसी वजह से कह रहा हूं कि कमेटी बैठाकर पूरी जानकारी लेकर इस रायल्टी की रकम को फिक्स करिये। जल्दी में ऐसा कूछ करने को कोई जरूरत नहीं है । ईक्ष्वरन कमेटी की जो रिपोर्ट है उसकी भी चर्चा इस हाउस में होनी चाहिए । यही मेरी डिमांड है। इन्हीं

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well-head, as the case may be, or enhance the rate of royalty in respect of any mineral oil more than once during any period of three years. This is what original Act says. It is quite clear from the Statement of Objects and Reasons and there is no ambiguity as for as that point is concerned. Let us go a little farther.

Sir, this was the major increase announced by the Central Government. The Assurances Committee had submitted its The Ministry processed those rerenort. commendations and immediately decided must be done Therefore, the that this intention of the Central Government was to disburse the funds to the State Governments as soon as possible. That is the reason why this Ordinance was brought and now this Bill. So, the matter is quite clear, and this does not mean that this is a final price It is only up to 31st March. Bevond this again, as has been done in the past, it will be reviewed. Again there is going to be a review. It is not going to be the end of it. There is going to be a review, there is going to be anothere Committee. Again we will see the price and the Government will decide accordingly. And this is only dealing with the past three years. This is an enabling legislation.

made by Dr. Jain was Another point why not allow the States to deal with this matter themselves. allow the States to sell the oil or whatever mineral resources they have themselves. Doesn't Dr. Jain relise that in any kind of global market there are huge cartely being formed ? People get together to gain strength. We are entring the global market. The Furopean Economic Community has got to-The USA has got together with gether. Canada and Mexico to form one market, You have got the OPEC. The oil producing and exporting countries have got together and formed a union of their own. If you allow the States to do it by themselves, they will suffer in the consequence. There will be great sufferings. An irresponsible Chief Minister of a State will turn around and sell the mineral products of the State as soon as possible, getting very little money to the proces. The Centre is there to guard the interests of the people. We, the representatives of the States, are there to make sure that the interests of the

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States are safeguarded, the interests of the people are safegaurded. It is a very irresponsible suggestion that we allow the States to do this by themselves. In the present economic climate in the world, it is important that we get together. Our late Prime Minister, Shri Rajiv Gandhi, was trying to get all our neighbouring countries together under the banner of SAARC and you are wanting that we should be further disintegrated, that the States should be allowed to do it on their own. I do not understand that. As far as royalty as "political leverage"-this was the phrase by Dr. political Jain-is concerned, leverage against whom ? You see, once you fix a royalty, you have fixed it for all the world : it applies to all the States who are producing oil, in this particular case, or other products in other cases where the States are producing them. So, where is the question of political leverage as far as this is concerned? How can you pay less royalty to one State and more royalty to another? "Royalty" is verv clearly defined as a percentage of the price. Sir, I frankly fail to see the relevance of such vague and irresponsible statements, especially in view of such a legislation which is on the right lines and which is purely an enabling legislation to allow the Government to pay more money to the States.

Sir, we, as the Council of States ought to unanimously welcome this and pass this Bill immediately. Thank you, Mr. Vice-Chairman.

SHRI M. A. BABY (KERALA) : Thank you, Sir, for giving me an opportunity. I am also in the same dilemma as Dr. Jain, that when the Minister moves his maiden Bill it is really difficult to oppose it.

So far as this particular Bill is concerned, my opposition is to the way in which this Bill has been brought-first promulgating an Ordinance and then bringing a Bill to legitimize it through legislation. Now this has been brought here as a Bill. This is one of the rarest of rare occasions when an Ordinance has been issued for a right purpose. Generally. Ordinances were being promulgated to put more burden on the people,

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but in this particular case it was to rush some share to the States by way of royalties. dividing the Therefore, the overall content of the Bill I do appreciate, but the way in which this Bill has been brought here. after promulgating an Ordinance, I have mγ serious Some part reservations about it. of that has already been dealt with by my hon. colleague, Dr. Jain, but the main disagreement I have is that the provision for the promulgation of Ordinances has been incorporated in our Constitution only to deal with extraordinary situations. But what is happening now is that every now and then the Government is taking recourse to promulgation of Ordinances. We know when a session of Parliament starts and when it ends. By and large it is well known as to when the Budget session starts and when it concludes, when the Monsoon session starts and ends: there would be changes only of a few weeks, if not a few days. Therefore, the Government should plan its agenda well in advance and properly as to the issues on which legislation is required. So, if the Government does its homework properly, then only, on the rarest of rare occasions the Government would be forced to take recourse to the unpleasant exercise of promulgating Ordinances and later on coming to Parliament. I wish that at least for future the Government would take note of this factor.

Sir, as has been rightly pointed out by another learned colleague of mine, Shri Vishvjit P. Singh, this Bill, in fact, is to increase the royalty which would go to the States. Therefore, I appreciate But what I would like to ask is this. whether the Government would consider similar enhancement or royalty in other cases also, for example, coal. What is the attitude of the Government? Ι that our States should be given think legitimate share. This I underline their further because, Sir, we know that there many separatist, fissiparous and diviare tendencies coming up in different sive parts of our country. On Many occasions they raise some divisive slogans. separatist slogans, based on some some grievances of economic neglect, genuine also when their legitimate share is and

not given to a province or a region. 5.00 P.M.

Very easily there can be dissatisfaction and frustration and exasperation as a result of that, which can be fanned among the people. I do not want to refer to the arguments of the Jharkhand Mukti or some other Morcha movements. Therefore, the Centre, by its action, not Just through its words, should present itself as being highly legitmate in taking care of the interests of the States, distributing legitimate shares to different States. Therefore, I appreciate that the hon. Minister has come forward with this proposal for enhancing the royalty though this is only in relation to crude oil and mineral oil. I hope that the Government will also take care of other natural resources such as coal and other deposits.

Only for the sake of the record, I would just correct what Shri Vishvjit Prithvijit Singh has said. "OPEC" does not stand for "Oil Producing and Exporting Countries." "OPEC" stands for "Organisation of Petroleum Exporting Countries." This is one correction to put the record straight.

Another point I would like to raised is. in relation to the general approach of the Minister of Petroleum and Natural Gas, though it does not come strictly within the purview of this Bill. There are efforts to privaties totally very high profit-making firms such as the ONGC. There are proposals for inviting foreign firms also to this field. I feel that this would be highly objectionable. These should are our natural resources which be protected. There are any number of and our own scientists are capafirms. developing our oil-fields and ble of natural deposits. Therefore, the other thrust should be to promote and develop our own research and development so that without relying on foreign companies foreign firms we would be in a and explore the deposits that position to available in our country. are.

With this observation, I generally support this Bill which is meant for taking care of the interest of the States. Thank you. 405 The Oilfields (Regulation [24 MARCH 1993] and Development)

THE VICE-CHAIRMAN (SYED) SIBTEY RAZI): Mr. Narayanasamy.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): There is a statement at five o'clock

THE VICE-CHAIRMAN (SYED SIBTEY RAZI) : I have only there more speakers on this Bill. So, if the House agrees ....

SHRI V. NARAYANASAMY (Pondicherry): Yes, Sir.

THE VICE-CHAIRMAN (SYED SIB-TEY RAZI): .....we should take up the statement just after the Bill is disposed of.

SHRI V. NARAYANASAMY: Clarifications. ... (Interruption)

VICE-CHAIRMAN THE (SYED SIBTEY RAZI) : I would like to inform the House of the position. After that we have another statement at 5-30 p.m. So, in continuation we will take up the statements, if the House two agrees. There are two, three speakers more. All the speakers have cooperated. They are taking less time. So, I think, if the House agrees, we should take up the statements later on.

SHRI V. NARAYANASAMY : Yes, Sir.

THE VICE-CHAIRMAN (SYED SIBTEY RAZI) : Okay. Yes, Mr. Narayanasamy.

SHRI V. NARAYANASAMY: Thank you, Sir, for giving me this opportunity.

As the young and dynamic Minister came to take over the Petroleum and Natural Gas Ministry, we expected a lot of improvement in the Ministry, and s'owly he is improving the system.

Sir, in our House, hardly do we get an apportunity to discuss the Department of Petroleum and Natural Gas. Now the Bill has come. During the Question Hour only hon. Members used to put questions, and the Minister used to reply. But we had no opportunity in the last three, four years to discuss

the Ministry of Petroleum and Natural Gas.

Sir, this is a simple Bill. I support the Bill. The purpose of bringing this Bill is to increase the royalty to 24.52 per cent. as demanded by various States.

Sir, it has been grievance of various States like Assam, Maharashtra, Gujarat and various other States that for the crude oil that was being taken the royalty that has been fixed by the Centre was meager and that, therefore, the Government should increase the rayalty. Our previous Prime Minister, Shri Rajiv Gandhi. and thereafter our present Prime Minister also, gave an assurance to the people of various States from which the crude is taken, that we would increase the royalty. On the basis of it the Bill has been brought. In the system as far as the Petroleum and Natural Gas department is concerned, a lot has to be done. First of all the crude Production in this country is getting depleted. No doubt, the Minister is taking a keen interest in this. Crude reserve was more than 47 million tonnes. It came down to 37 million tonnes and is likely to go further down to 32 million tonnes, because the wells are being over-exploited, and no further wells are being drilled in order to increase their production. In the southern sector, plenty of oil is available at the Godavari and Cauvery basins. A Russian firm was given the charge. It had been joing the driffing work very well. They completed the drilling successfully in some of the areas at the Godavari and Cauvery basins. Abruptly they have stopped the work of drilling in those places. I came to know that global tenders are being invited for drilling operations in of country and the parts various to have the Government is going hon. The it in the **join**t sector. Minister personally told the Press that at more than 13 or 14 places drilling operation has to be undertaken. I would say that is not sufficient. When we go in for joint ventures, do it on a large scale. In India there is every potential for the crude being found out at various oil wells in the country.

I now come to another aspect which is worrying the people of this country very

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much. It is about flaring the gas. The people want gas for industrial and domestic purposes, but the Petroleum and Natural Gas Ministry is not drawing up plans for their maximum utilisation. When Mr. Krishna Kumar was the Minister, he gave a categorical assurance that by 1994 the loss of natural gas in this country will be zero. I would like to know their action plan in this regard especially in the Bombay High, in Assam and also Godavari and Cauvery basins where in a lot of natural gas is being flared. Α tot of industries are also coming up in those areas. The hon. Minister also knows fully well that a lot of applications are pending for natural gas connection for various industrial purposes. But, unfoitunately, more than 60 per cent of the gas that is available is being flared. That is a national waste. This is the field where the hon. Minister has to concentrate and see that gas is utilised and not wasted and that the industry and other consumers are able to make maximum use of it.

SHRI M. A. BABY (Kerala): Mr. Narayanasamy, what about the southern gas grid ?

SHRI V. NARAYANASAMY : Right from Bombay. Yes. The hon. Member has rightly reminded me. This was the question put before the hon. Minister for his maiden reply on the first day. I remember the hon. Minister gave an assurance that from the Bombay High up to Cochin by connecting three or four States a southern grid will be created.

SHRI M. A. BABY : Including Pondicherry.

SHRI V. NARAYANASAMY : It should be a time-bound programme. I don't want Pondicherry, because in Cauvery it for they are getting it. I want the hasin Southern States which have been starved and natural gas to be given of energy sufficient protection by the Petroleum and Natural Gas Ministry. As far as Gas is concrned, there is a bureaucratic bottleneck in the Ministry of Petroleum and Natural Gas. The industries are applying for allotment of natural gas for their industries. They get a very standard reply that there,

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is no gas available and that they are not. able to satisfy their demand. They give the same reply to everyone while peope know very well that the gas is available. That kind of bureaucratic attitude has to be corrected by the hon. Minister, I know the hon. Minister is capable of doing that. There should be maximum utilisation of gas for various industrial purposes. When the liberalisation of the economy is being brought about, the Petroleum and Natural Gas Ministry should also be liberal. They should also help the industriaists to make use of the natural gas This is what I wanted to submit before the hon-Minister

Sir, today the hon. Minister has replied in this House about the amount of foreign exchange which we are losing on account of importing crude oil. Therefore, the area which the hon. Minister has to consider is proper use of petroleum products in this country. That is a very important aspect about which the hon. Minister is also very much concerned.

The number of vehicles on the roads are increasing by leaps and bounds. For importing petroleum products, we are spending a lot of money. We should encourage development of alternative sources of energy so that our dependence on petroleum products can be curtailed.

In this year's Budget, allocation of funds to the Ministry of Petroleum has been increased. But within the available resources, they have to generate their own funds.

The hon. Minister has announced that private companies will be allowed to import LPG and other petroleum DrOducts because of the foreign exchange constraint. It is a novel thing. I welcome it. After liberalisation of the economic policy, Government is not in a position to spend more money for getting petroleum products. Ι welcome the decision of the Governmen<sup>+</sup> allow to joint venture companies to import LPG and other petroleum products into this country. But I want the Government to be very, very careful in that. They should monitor those companies which are coming over here. They should find out

their credentials as to how they are going to use it and how they are going to supply it to the consumers. Monitoring system should be perfect. A lot of criticism has come from the other quarters, especially from the Opposition side. I hope the hon. Minister will look into it.

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SHRI SUKOMAL SEN : Sir, the statement will never come before 6 o'clock.

THE VICE - CHAIRMAN (SYED SIBTEY RAZI) : Mr. Narayanasamy, please try to conclude.

SHRI V. NARAYANASAMY : 1 am coming to the final point. Mr. Sukomal Sen did not...

SHRI SUKOMAL SEN : You have taken fifteen minutes.

SHRI V. NARAYANASAMY : I am not going outside the subject.

THE VICE-CHAIRMAN (SYED SIBTEY RAZI) : Let him speak. The Chair is concerned about the time. We have already agreed that the statement will be taken up after this Bill is disposed of ... (Interruptions).... Don't interrupt like this.

SHRI SUKOMAL SEN : We are concerned about the statement.

THE VICE - CHAIRMAN (SYED SIBTEY RAZI) : I have taken the permission of the House to dispose of the Bill first and then take up the statement. You were not there at that time.

SHRI SUKOMAL SEN : I was very much here.

THE VICE - CHAIRMAN (SYED SIBTEY RAZI) : Mr. Narayanasamy, please try to conclude.

SHRI V. NARAYANASAMY : 1 am coming to the final point. There is a problem for registration of LPG connections to the consumers in the country. The waiting list for the LPG connections is increasing. The Ministry of Petroleum is not able to meet the demand. Even

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in the rural areas also there is a demand for LPG connections. The Ministry of Environment has ordered not to cut the trees for fuel purpose. The people have to go in for LPG connections only. The dealers have stopped registering new consumers. The only persons whom they can approach are the Members of Parlia-Now MPs are the only targets ment. for the consumers today. We are entitled to sanction only 48 LPG connections in the whole constituency, whether it is a Lok Sabha Member or a Rajva Sabha Member. The dealers are also advising the consumers that MPs alone will be able to get LPG connections. Now our problems have increased. Earlier it was not so. I will be very happy if the hon. Minister announces today оп the floor of the House that a Member of Parliament will be entitled to give 100 LPG connections so that we will be able to satisfy the demands of the people of our constituencies.

With these words, I support the Bill and conclude.

SHRI BHADRESWAR GOHAIN : Mr. (Assam) Vice-Chairman, Sir. although I am an Opposition Member. I am supporting this Bill, but with 51 condition. It is said that it is a stop-gap arrangement. This practice should be stopped and permanent settlements should be made in regard to the increase of Digboi, the seat of the AOC rovalty. headquarters till recently, is the place where the Britishers discovered oil in the early part of the 19th Century. Then came the Oil India Limited. When oil was struck at Duliajan, came the ONGC, Oil was then struck at Sibsagar, Lakwa, Galeky, Sadupather, Golaghat, etc. Now the ONGC is a gigantic establishment and its exploration network is steadily expanding. Since Assam produces а large ratio of crude oil, we are demanding an increase in the oil royalty. Ĩ submit that the present increase of 24.52 per cent is not at all sufficient. There was an agitation in Assam in the last decade. The demand for an increase in the royalty was part of the agitation. I would like to submit this for the consideration of the hon. Minister who has taken charge recently. This problem of

oil royalty should be set at rest. A permanent set lement should be given to us so that we cannot and need not agitate in this regard.

I would like to make a few submissions on this point, Earlier, I wanted to raise this matter through a special mention. But as, probably, the Chairman did not permit it, I could not raise it. The matter is a very serious one from the point of view of Assam. Recently. an advertisement has appeared in newspapers inviting tenders for operating and maintaining ONGC-owned work over rigs primarily in or around Rudrasagar, Lakwa, Dimulgaon, Lakhmani and Galeky in Upper Assam. Strong public resentments have occurred due to this decision of the Government to privatise the oilfields at the cost of national interests. Probably, this decision, taken by the Government or the ONGC, was at the behest of some big companies, either Indian or foreign. I urge upon the Government and the Minister that this move to privatise the oilfields, rigs operations and exploration of oil in Upper Assam should be stopped forthwith. I further urge upon the Government to reconsider the decision and to direct the ONGC not to float any tender and to cancel the tender notice issued already, immediately, in the interests of the nation. Otherwise, the ONGC workers' Association and the people of Assam will be compelled to oppose such a move by the authorities. Further, as Mr. Narayanasamy has pointed out, our heart burns when hundreds of thousands of cubic metres of natural gas are flared in Assam. Sir, I would like to have the attention of the Minister.

# THE VICE-CHAIRMAN (SYED SIBTEY RAZI) : Yes, You carry on.

SHRI BHADRESWAR GOHAIN : In Upper Assam, there are rows and rows of gas flaring up like street light poles. Our hearts burn when we see the natural gas flaring like wild fire. Some gas-based industries should be allowed to be established there either from the Government side or from the private sector so that we do not see natural gas going waste. This should be and must be considered by the hon. Minister. Thank you, Sir.

श्वी छोटू माई पटेल (गुजरात) मान-नीय उपसभाध्यक्ष महोदय, हमारे माननीय मंत्रीजी ने यह प्रथम बिल सदन के सामने रखा है, इसका में स्वागत करता हूं ग्रौर समर्थन करता हूं ।

महोदय. देश में और दनिया में इनजी एक बेसिक ग्रायटम है, ग्रहम बात है ग्रौर बिना इनर्जी कोई भी देश तरक्की नहीं कर सकता है । इसलिए इनर्जी के बारे में हमारा देश, दनिया चितित है, मैं भी चितित ह ग्रौर इसलिए मैं कई बातें इसके संबंध मेें ग्रापके सामने रखना चाहता हं । महोदय, 1989-90 में जो हमारा कड ग्राइल का प्राडक्शन था वह 34 मीट्रिक टन था जोकि ग्रब 91–92 में सिर्फ 30 मीट्रिकटन रह गया है । इस तरह धीरे-धीरे प्रॉडक्सन में गिरावट आ रही है और जो हमारा इंडी-िनिस प्रॉडक्सन 84-85 में 70 परसेंट था, वह भी 1990-91 में 56 परसेंट ग्रौर 1991-92 में 50 परसेंट रह गया है। इस तरह हमारा इंडीिनस प्रॉडक्सन घटता जा रहा है. लेकिन उपभोक्ता की जो मांगें हैं, वह बढती जा रही हैं। इस तरह डिमांड एंड सप्लाय के बीच में जो एक गैंप है वह बढता जा रहा है। इस से बैलेंस आफ पेमेंट जिसे कि बी०ग्रो०पी० कहते हैं, वह काफी प्रभावित होता है। महोदय, हम इसे कई सालों से इम्पोर्ट कर रहे हैं और हमारा इम्पोर्ट रेट करीबन 11 परसेंट हो गया है। तो मैं ग्रापके माध्यम से माननीय मंत्रीजी से कहना चाहगा कि इनर्जी के इंडीजिनस प्रॉडक्सन में गिरावट होने से देश को काफी हानि पहुंचा सकती है क्योंकि हमने नई इंडस्टियल पालि-सी जो बनायी है, उसको स्ट्रेंग्थन करने के लिए, उसको सुदृढ़ता देने के लिए हमें इनर्जी के बारे में ठोस कदम उठाने बहत भ्रावश्यक हैं ।

महोदय, 22 सालों में हमने पेटोलियम प्राइसेस 20 टाइम बढाए हैं, लेकिन अगर हम ग्लोबली देखें वर्ल्ड ऋड ग्राइल प्राइसेस को तो हमने आ धे ही बढ़ाए हैं। पेट्रोल प्राइसेस हमने 13 गुना बढाए हैं, डीजल के 7 गुना बढ़ाए हैं और किरोसिन व एल. पी० जी० के दाम 4 गुना बढ़ाए हैं। इस तरह धीरे--धीरे हम ये प्राइसेस बढ़ाते जा रहे हैं श्रीर इसका हमारा जो कनर्वाटबल रूपी है, उस पर काफी ग्रसर होता है। इस लिए मैं झापके माध्यम से सरकार से कहना चाहंगा कि हमारा जो टोटल एक्साइज कलेक्शन है जोकि 1970-71 में 22 था, 1980-81 में 46था, ग्रव 92-93 में यह 45.5 है। तो इससे देश में एक चिंता का वातावरण पैदा हम्रा है मौर इसमें जो गिरावट ग्रा रही है, इससे देश चिंतित है। महोदय, ग्रभी-ग्रभी हमारे कई साथियों ने भी कहा कि नेशनल गैस का जो फ्लेग्नर ग्रप हो रहा है, वह 1991-92 में 11 मिलियन क्यबिक मीटर था ग्रौर 1992–93 में 7 मिलियन क्यबिक मीटर गैस फुलेग्रर ग्रपहो रहा है। इसके बारे में हमें कुछ स्टेप्स लेने चाहिए । हमें ग्रपना डोमेस्टिक कुड प्राडक्शन बढाना चाहिए, रिफायनरीज की कैपिसिटी को बढाना चाहिए ग्रौर हमारे जो इनर्जी कंजर्वेशंस हैं, उसके बारे में प्**याद**ाध्यान देना चाहिए ताकि बैलेंस ग्राफ पेमेंट की जो दर है उस पर ज्यादा असर न हो। वह ज्यादा प्रभावित न हो। इस बारे में मैं डिटेल में नहीं जाना चाहुंगा, लेकिन महोदय आपके माध्यम से आदरणीय मंत्रीजी से कुछ चंद वातें प्रछना चाहता हूं कि ---

How many oil blocks have been allotted to private companies so far ? India is supposed to have crude oil reserves. Some tax concessions are to be given if private investment is to be attracted in oil fields development. Is it a fact that out of 72 blocks that were offered during the fourth round of oil bid, only 13 have been cleared? The response is not encouraging. There is no comprehensive policy adopted by the Government.

#### Amendment Bill 1993-414 Returned

सर, इसके बाद में गुजरात के बारे में कहना चाहूंगा, जैसे कि कई ग्रापत्तियां हमारे कई साथियों ने उठाई हैं। मैं यह कहना चाहूंगा कि काफी दूर से हम जो वहां के लिए ग्रायल, गैस ले रहे हैं, जबकि खुद गुजरात में काफी यह हो रहा है ग्रीर वहां गैस की उपलब्धि होने के बावजूद ही उत्तराण में, टिप्पा गांव में कई गैस स्टेशन तैयार हुए हैं। वड़े--बड़े हमारे जी० बी० के पावर स्टेशन भी हैं, लेकिन उनको वहां गैस नहीं मिल रही है।

सर, अभी-अभी हमारे कोयले पर करीब 12 प्रतिगत दाम बढ़ाया गया है, फीट चार्जेज भी 12.5 प्रतिगत बढ़ा है, इससे भी गुजरात की इण्डस्ट्रीज काफी प्रभावित हो सकती है। तो मैं म्रापके माध्यम से कहना चाहूंगा कि –

The price of gas should be fixed on the basis of the thermal equivalence of the pitched value of coal.

सर, गुजरात की जो काफी अर्से से मांगें चली ग्रा रही हैं, उन मांगों को पूरा करने के लिए हमारे ग्रादरणीय मंत्री जी निश्चित कोशिश करेंगे, ऐसी ग्राशा है साथ ही मैं उम्मीद करता हूं कि जो गुजरात को न्याय मिलना चाहिए, वह न्याय मिलेगा। इन्हों शब्दों के साथ मैं इस विल का समर्थन करता हूं क्योंकि इस ग्रमेण्डमेंट से हमारे इस डिपार्ट-मेंट को काफी सुविधा होगी। धन्यवाद।

DR. JINENDRA KUMAR JAIN (Madhya Pradesh) : Sir, I am thankful to the hon. Members who took part in the debate. Many important points came out. Some of them were directly linked to the subject. Although some suggestions made by some hon. Members might not appear to have a direct relevance to the subject of my Resolution or the Bill, all the same. these were considered views expressed by the hon. Members of this House, 1 am grateful to them for expressing their views. As I said in the beginning, Sir I have my personal reasons—and I know that the Minister is new but is a sincere man, 1 hope that he will seriously consider all the suggestions that have emerged during the

discussion and as a mark of respect to him and considering that I must congratulate and welcome him and give a goodwill gesture, I am happy to withdraw my Resolution of disapproval. I thank everybody once again for having responded to the debate which I had initiated.

TRAIYA SABHA

# THE VICE-CHAIRMAN (SYED SIB-TEY RAZI) : Thank you. Mantriji.

THE MINISTER OF STATE OF THE MINISTRY OF PETROLBUM AND NATURAL GAS (CAPT. SATISH SHARMA) : Sir, I would like to thank the hon. Members who participated in the discussion and gave valuable suggestions. I would like to briefly reply to the issues that emerged during the discussion.

My friend, Dr. Jain, for whom I have the highest regard came up with some points. One of them was that the Government had accepted the recommendations of the Eswaran Committee but found that it could not implement them without change in law and hence Parliament was taken for granted and an ordinance was issued. Sir. the Government accepted the recommendations of the Eswaran Committee only with modifications. In fact, the recommendations of the Committe would have entailed much greater changes in the law. The Government wanted to achieve the objective of having a reasonable increase in royalty on crude to the States with minimum changes in law. Nevertheless, certain provisions of the law required to be amended and the State Government of Assam and Gujarat were facing a serious crisis of resources and they were pressing for immediate payment of arrears of royality. This could be done only by issuing эn ordinance. Therefore, 10 bail out the State Governments out of the resource crunch, the Government was forced to come with an ordinance, Sir. The second point that Dr. Jain brought out was whether the incremental burden on account of the royalty would be shared by the consumer. No, Sir. The consumer will not have to be burdened with this. I can assure Dr. Jain that. Hon. Mr. Dave had brought out a point. He wanted to know what the rate of royalty on crude oil paid to the Gujarat Government was and whether this rate was lesser than those paid to other States. Another

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point that he raised was if a copy of the Eswaran Committee Report was being given to the Government of Gujarat. The rate of royalty on crude oil is the same all over the country. All the producing States are paid the same rate for the crude oil produced. For offshore production of crude oil the royalty is paid to the Central Government. As far as giving a copy of the report to the Gujarat Government is concerned, it may be pointed out that this was a Committee appointed by the Central Government to advise it in the matter. The Committee had considered the views of the State Governments including Gujarat Government. The report of the Committee was under the consideration of the Government and, therefore, there was no occasion to give a copy of the report to the State Government. Daveji had also mentioned that injustice had been done to the States of Gujarat and Assam. It is not true that injustice has been done to Gujarat and Assam. This Bill will provide for a hefty 30% increase in the rate of royalty on crude oil and substantially increase the revenue of these two oil-producing States. Hon, Mr. Baby had mentioned that the way in which the Bill had been brought after the promulgation of the Ordinance was objectionable though there was nø objection to the contents of the Bill. In this case, the Ordinance had to be issued to make immediate payments to the various State Governments for the benefit of the States, particularly the States of Gujarat and Assam where the Governments were facing a severe resource crunch. He had also mentioned that the legitimate interests of the States should be looked after by the Centre and the Government should enhance the royalty for other minerals as well. Well, Sir, the other minerals do not come under my Ministry. The Government of India has certainly the interests of the States in mind and it was for this reason that we had to issue an Ordinance to make immediate payments to the State Govern-We have taken steps to enhance ments. the royalty in respect of crude oil. As far as other minerals are concerned, no doubt, at the appropriate time appropriate action will be taken by the Government. The other point that Mr. Baby had raised was that privatisation of ONGC and other companies was objectionable. If foreign companies, multinationals, are not invited we cannot have progress. I may clarify that ONGC

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and other companies in the oil sector are not being privatised. We only intend to divest part of the equity of ONGC jп order to raise more resources for this crucial sector. The majority shareholding in the ONGC and other oil companies is s ill being retained by the Government and, therefore, Government control will be retained. Hon, Mr. Narayanasamy has raised certain issues. The first was why drilling operations had been stopped in the Cauvery and Krishna-Godavari basins. The second was that privale investment should be invited in a big way. The hird was what the action plan was for reduction of flaring of natural gas. Drilling operations of ONGC are continuing in the Krishna-Godavari and Cauvery bas ns. Sir, the activities of the ONGC have not been stopped. Privale investment has been invited to supplement the ONGC's efforts. We have invited this in a big way. The fifth round offering 45 blocks has quickly followed the fourth round. Discovered oil and gas fields have also been offered for development.

Mr. Narayanasamy has raised a question about the progress of sou hern gas grid. As he mentioned, the standard reply of the officers of the Ministry of Petroleum and Natural Gas is, natural gas is not ava lable, even though gas is available. This bottle-neck has to be removed. Sir, the concept of gas pipeline from western offshore to southern region has been approved in principle by the Government. In our effort to make available supply of additional natural gas from the Middle-East -I also men ioned in this House earlierwe have signed an MOU with the Sultanate of Oman just a few days back. A sub-sea pipeline 900 miles long costing 4.5 billion dollars would be able to supply 50 million standard cubic metres of natural gas per day to our country. When that happens, it will dramatically change the gas profile of our country. I can assure you, when that happens, we will be able to complete the southern gas grid earlier than the projected date.

Mr. Gohain has mentioned about the privalisation of oil-fields in Assam and that it should be stopped immediately. As I mentioned earlier, the ONGC is not being privatised. Some discovered fields have been offered for joint production. Why 27--153RSS/94

# Amendment Bill, 1993-418 Returned

has this come about 7 India does not have the kind of funds, resources which are required to intensify, on he one hand, exploration and on the other hand, producion. That is why we are finding ourselves in a situation where we are not self-sufficient in 01. You are all aware that this is a matter of utmost urgency for the country because we have to spend a lot of foreign exchange for exploration. The fifth round of bids is going on and the end of June is the last date. Of course, after that it will be an ongoing exercise for exploration for the discovered oil fields. We have made a small beginning. Twelve medium fields and 31 small fields have been identified. Private investment for joint sharing has been invited for these discovered oilfields for which the end of this month is he last date. I am hopeful that the response will be very good. This will go a long way in helping us to become selfsufficient in oil.

Mr. Narayanasamy has requested for increased quota of gas connections. Sir. when I attended the first meeting of the Consultative Committee of Parliament, а similar request was made. The members of the Consultative Committee said that as they are attached to the Ministry of Petroleum and Natural Gas they should be the first ones who should have the benefit of ncreased quota. I agreed to that. I have given them the increased quota. Mr. Narayanasamy. I can assure you, I will definitely increase your quota also.

SHRI V. NARAYANASAMY : For all the Members.

CAPT. SATISH SHARMA : To what extent, I cannot say. Let me examine that. I assure all the Members that I will do it.

THE VICE-CHAIRMAN (SYED SIB-TEY RAZI) : Dr. Jain has agreed to withdraw the Resolution.

The Resolution was, by leave, withdrawn.

THE VICE-CHAIRMAN (SYED SIB-TEY RAZI) : I shall now put the motion moved by Shri Satish Sharma to vote.

The question is :

"That the Bill further to amend the Oiffields (Regulation and Development) Act, 1948, as passed by the Lok Sabha, be taken into consideration."

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#### Ainendment Bill, 1993— 420 Returned

The motion was adopted.

THE VICE-CHAIRMAN (SYED SIB-TEY RAZI) : We shall now take up clause-by-clause consideration of the Bill.

Clauses 2 and 3 were added to the Bill.

Clause 1, the Enacting Formula and Title were added to the Bill.

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH SHARMA) : Madam, I beg to move :

That the Bill be returned.

# The question was put and the motion was adopted

#### STATEMENT BY MINISTER

# Investigations abroad concerning suspects Involved in Bombay blasts

THE MINISTER OF EXTERNAL AFFAIRS (SHRI DINESH SINGH) : Hon'ble Members will have ' seen various reports in the media in India and abroad regarding the course of investigations concerning suspects involved in the Bombay bomb blasts case.

The External Affairs Ministry received the information from the investigating authorities that nine members of the Memon family, all Indian nationals, were in UAE or Saudi Arabia and requested us to seek the support of the Governments to apprehend them and make them available for investigation. The Ministry took up the matter with the Governments concerned immediately. Our request to the UAE was made before the departure of the suspects from UAE. Reports appearing in the media perhaps cautioned the culprits and six of them were able to flee just in time.

From the information so far available with us, there is confirmation that six members of the Memon family, namely, Abdul Razak Suleman Memon, Smt. Hanifa Memon, Yakub Abdul Razak Memon, Smt. Rahin Memon, Essa Abdul Razak Memon, Yusuf Abdul Razak have flown from Dubai to Karachi on March. 17. We have sought the cooperation of the Pakistan Government in locating these persons and sending them back to India for questioning.

The suspects being Indian citizens, there is every expectation that all friendly Governments will cooperate in tracing such persons for questioning by our investigating authorities. The absence of any formal agreements with any other country regarding extradition is no impediment to international cooperation in regard to persons wanted for crimes such as terrorism. I would like to add that we have received a great measure of cooperation from the friendly Government of the UAE.

The criminal investigations are being conducted by the investigating authoritics and are not the responsibility of the *External Affairs Ministry except* when foreign countries are to be approached.

It is not advisable, while sensitive investigation are in progress with the assistance of some friendly countries, to make any premature disclosure. We must also give an opportunity for quiet diplomacy to work through the normal channels. Disclosures and speculations in the media are not the course Government can adopt. It could be embarrassing to the countries which are trying to assist us. However, I wish to re-assure Hon'ble Members that the investigations are being pursued vigorously in all the quarters concerned, the requests for assistance have been made in a timely manner.

SHRI VISHVJIT P. SINGH (MAHA-RASHTRA) : Mr. Vice-Chairman, Sir. I am very grateful to you for giving me an opportunity to seek clarifications on the statement made by the Minister of External Affairs. I agree with the Minister in what he says, "It is not advisable, while sensitive investigations are in progress with the assistance of some friendly countries, to make any premature disclosure. We must also give an opportunity for quiet diplomacy to work through the normal channels. Disclosures and speculations in the media are not the course the Government can adopt. It could be embarrassing to the countries which are trying to assist us." But I would like to point out that here we have a situation where one of the horrific incidents in the history of our nation has taken place where, within a very short space of time, a large